

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108
IB- 3503/(ND)/2019

IN THE MATTER OF:
Tripotto Travel Pvt. Ltd.
Vs.
Bliss Inns Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 16.04.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :Mr.Anish Gupta, Adv.
For the Respondent :Mr.Manoj Kumar, Adv.

ORDER

Mr.Ashish for the applicant alongwith Authorized Representative of the applicant Ms.Shashi make a statement that parties have amicably settled the matter. In view of the settlement and they request to allow them to withdraw the application. Request is granted. Application is allowed to be withdrawn thereby IB-3503/ND/2019 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)